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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

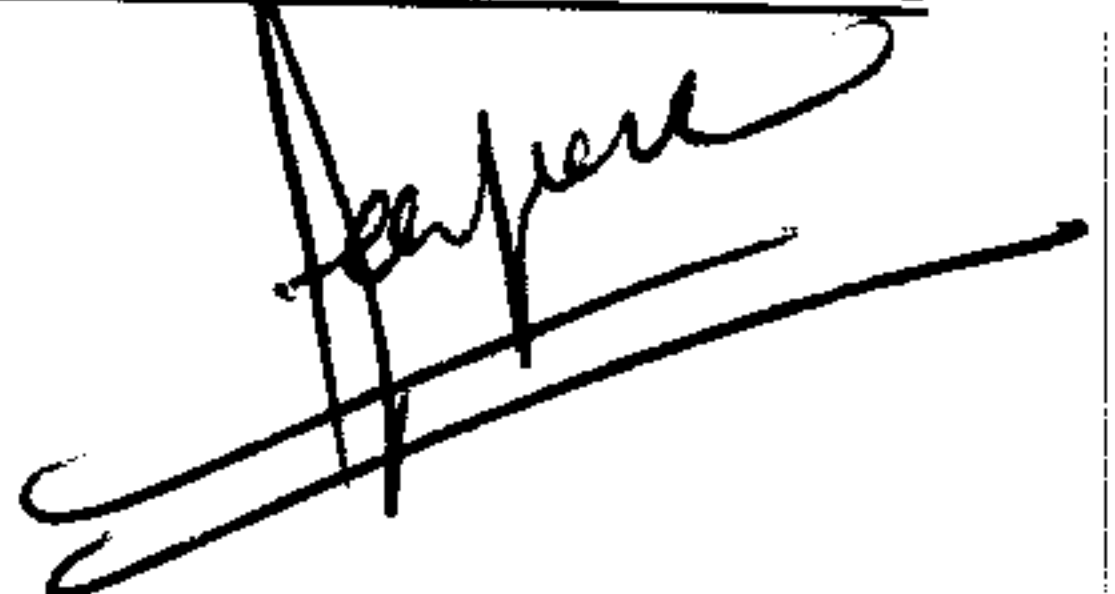


**IA 1 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Devendra Padamchand Jain (RP)  
V/s.  
Sandhya Prakash Ltd. & ors

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA (IAT) HITEN PARIKH	FCA	Respondent	
2.	NIPUN SINGHVI VISHAL J. DAVE	} Adv.	Applicant	 

**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. Learned FCA Mr. Hiten Parikh present for Respondent no. 2 (Managing Director) in IA 1 of 2018.

Proof of service of notice of date hearing on Respondents no. 2 to 4 filed.

Learned FCA Mr. Hiten Parikh filed Memorandum of Appearance for Respondent no. 2 (Managing Director).

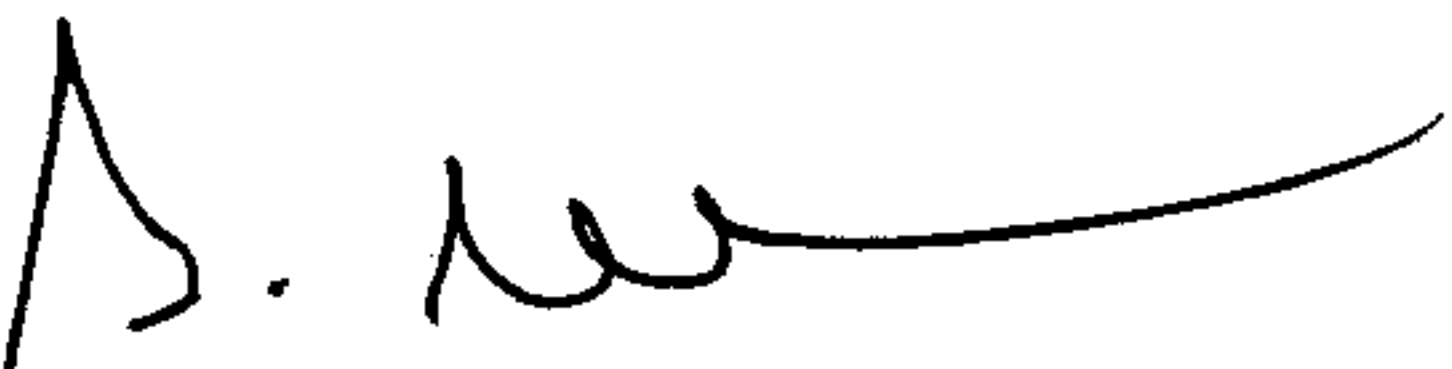
None appeared for Respondent no. 3 and 4.

At request of FCA for Respondent no. 2 (Managing Director).

List the matter on 31.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**